

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 224/2018
O.A. No. 3573/2015

The 7th day of September, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Ravi Kant Sharma,
S/o Sh. D.D. Sharma,
Retired Private Secretary from AIIMS
R/o J-92, R.B. Enclave, Paschim Vihar,
New Delhi-63.
2. Ms. Manju,
D/o Late Shri Ram Singh,
Working as Private Secretary in AIIMS
R/o H.No.11822, Gali No. 7, Sat Nagar,
Karol Bagh, New Delhi-5.
3. Mrs. Nisha Dwivedi,
W/o Sh. D.D. Dwivedi,
Retired Private Secretary from AIIMS
R/o 64-A, Deep Enclave, Pkt. D, Ashok Vihar,
Phase-III, Delhi-52. .. Petitioners

(By Advocate: Shri Yogesh Sharma)

Versus

1. Ms. Preeti Sudan,
Secretary,
Ministry of Health & Family Welfare,
Govt. of India, New Delhi.
2. Dr. Randeep Gularia,
Director,
All India Institute of Medical Science,
Ansari Nagar, New Delhi-29.

(By Advocate : Shri V.S.R. Krishna)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

When this CP is taken up for hearing, it is submitted by the learned counsel for the petitioners that though the respondents passed an office order dated 12.05.2018 granting promotion to the petitioners to the post of Principal Private Secretary, but the consequential fixation of pay is yet to be done.

2. The learned counsel for the respondents assures that the respondents will do the consequential pay fixation within three months.

3. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, if the respondents fail to fix the pay of the applicants as per their orders dated 12.05.2018 within the said time, the petitioners are at liberty to avail their remedies, in accordance with law. No costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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